

Rao Edusolutions Private Limited																
Claims received																
Sr. no.	Name of the Creditor	Security Interest	Amount of claim			Claim Admitted			Claim under Verification			Claim not admitted			Voting share	Remarks
			Principal amount	Interest Amount	Total Amount	Principal amount	Interest Amount	Total Amount	Principal amount	Interest Amount	Total Amount	Principal amount	Interest Amount	Total Amount		
1	Aventus Finance Private Limited	Note 1	61,47,98,796	28,05,56,309	89,53,55,105	61,47,98,796	28,01,61,608	89,49,60,404	-	-	-	-	3,94,701	3,94,701	95.86%	Provisionally admitted for Constitution of CoC.
TOTAL			61,47,98,796	28,05,56,309	89,53,55,105	61,47,98,796	28,01,61,608	89,49,60,404	-	-	-	-	3,94,701	3,94,701	95.86%	

Notes:

1) Aventus finance private Limited

- Pledge of minimum 76% of equity shareholding of the Borrower held by Promoter(s) on a fully diluted basis. Pledged shares to be in demat form and pledge to be created in the form and manner satisfactory to the Lender. Such pledge shall be automatically stand reduced to 51% of the Borrower in case Borrower achieves more than or equal to 80% of the FY19 Revenue and EBITDA target of INR 125 Cr and INR 23 Cr respectively as mentioned in the Agreed Business Plan subject to no breach of any covenants and no continuing event of default
- First and exclusive charge over all the moveable and immoveable fixed assets and all the current assets of the Borrower
- First and exclusive charge over all the brands held by the Borrower or Guarantor (as the case may be) including RaolIT .
- First and exclusive charge over DSRA and Escrow Accounts
- First and exclusive mortgage over the property located Office No. A-113, 1" Floor, Boomerang, Saki Naka, Andheri (E), Mumbai 400072 owned by Yamini Rao and Vinay Kumar Pandey
- Personal Guarantee from Mr. Vinay Kumar Pandey and Yamini Rao
- Demand Promissory Note and Letter of Continuity
- Post Dated Cheques towards repayment of principal and interest payments.